

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1610  
ANSWERED ON:03.08.2010  
STATUS OF MERCY PETITION  
Tewari Shri Manish

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of mercy petitions filed under Article 72 and 161 of the Constitution by prisoners sentenced to death during each of the last three years and the current year;
- (b) the number of such petitions which have been examined/processed by the Government and forwarded for final decisions during the above period indicating the date of forwarding of each of such petition, alongwith the final disposal thereon, prisoner-wise;
- (c) the number of such petitions which are still pending with the Government;
- (d) the number of cases in which the Government has recommended for clemency/upholding of death sentence and accepted;
- (e) whether certain such petitions were returned to the Government during the above period;
- (f) if so, the reasons thereof, petition-wise; and
- (g) the number of such petitions pending for final decision during the above period?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (g): The required information is given in Annexure.